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30 Ashadha, 1945 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA SECRETARIAT  
NEW DELHI

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]*

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## RAJYA SABHA

*Friday, the 21<sup>st</sup> July, 2023/30 Ashadha, 1945 (Saka)*

*The House met at eleven of the clock,*

*MR. CHAIRMAN in the Chair.*

### BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I take the opportunity to wish birthday greetings to the hon. Leader of the Opposition, Shri Mallikarjun Kharge, Member of this august House since June, 2020. Shri Kharge had been Union Cabinet Minister, Member of Lok Sabha (two terms), Minister in Government of Karnataka and has been a Member of Karnataka Legislative Assembly for nine terms, from 1972 to 2009.

The House has witnessed his wit and humour, and I have also tasted the same. खरगे जी का humour सताते हुए मौसम को बदल देता है। Once again, I wish him a very happy birthday on behalf of the entire House. May he be ever blessed!

**श्री राघव चड्ढा (पंजाब) :** सर, बर्थडे गिफ्ट! Sir, one birthday gift!

MR. CHAIRMAN: I had the good occasion. I need to indicate to the hon. Members. Khargeji was good enough to call on me in my Chamber. He left for Karnataka yesterday. We had a good interaction. I greeted him personally a day before his birthday, and we had pleasant exchanges. मौसम बिल्कुल ठीक था।

Hon. Members, I also take the opportunity to wish birthday greetings to hon. Member of Parliament, Shri Joginipally Santosh Kumar, Member of this House since April, 2018.

He is known for his 'Green India Challenge' and he also figures in the Limca Book of Records for record number of saplings with participation of over sixteen thousand people in Adilabad.

On my own and on your behalf, I wish him a long and happy life.

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### PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

#### I. Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

**II. Notifications of the Ministry of Environment, Forest and Climate Change**

**III. Report and Accounts (2021-22) of ICFRE, Dehradun and related papers**

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (1) of Section 105 of the Consumer Protection Act, 2019:—

- (1) G.S.R. 120 (E), dated the 22<sup>nd</sup> February, 2023, publishing the National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment Rules, 2023.
- (2) G.S.R. 122 (E), dated the 22<sup>nd</sup> February, 2023, publishing the National Consumer Disputes Redressal Commission (Group 'B' posts) Recruitment Rules, 2023.
- (3) G.S.R. 171 (E), dated the 7<sup>th</sup> March, 2023, publishing the National Consumer Disputes Redressal Commission (Registrar) Recruitment Rules, 2023.
- (4) G.S.R. 343 (E), dated the 4<sup>th</sup> May, 2023, publishing the National Consumer Disputes Redressal Commission (Other terms and conditions of service of officers and employees) Rules, 2023.
- (5) G.S.R. 454 (E), dated the 21<sup>st</sup> June, 2023, publishing the Consumer Protection (Direct Selling) (Amendment) Rules, 2023.

[Placed in Library. For (1) to (5) See No. L.T. 9993/17/23]

II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986:—

- (1) S.O. 1832 (E), dated the 21<sup>st</sup> April, 2023, amending the Principal Notification No. S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 by inserting certain entries in that Notification.
- (2) S.O. 2226 (E), dated the 18<sup>th</sup> May, 2023, amending the Principal Notification No. S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 by substituting/inserting

certain entries in that Notification.

- (3) S.O. 2903 (E), dated the 3<sup>rd</sup> July, 2023, amending the Principal Notification No. S.O. 19 (E), dated the 6<sup>th</sup> January, 2011 by substituting/inserting certain entries in that Notification.

[Placed in Library. For (1) to (3) See No. L.T. 9651/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 215 (E), dated the 24<sup>th</sup> March, 2023, publishing the National Green Tribunal (Practices and Procedure) Amendment Rules, 2023, under sub-section (3) of Section 35 of the National Green Tribunal Act, 2010.

[Placed in Library. See No. L.T. 9652/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 1800 (E), dated the 21<sup>st</sup> April, 2023, issued under sub-sections (1) and (3) of Section 3 of the Environment (Protection) Act, 1986, amending the Principal Notification No. S.O. 38 (E), dated the 3<sup>rd</sup> January, 2022 by substituting certain entries in that Notification.

[Placed in Library. See No. L.T. 9651/17/23]

(iv) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 318 (E), dated the 27<sup>th</sup> April, 2023, publishing the Plastic Waste Management (Amendment) Rules, 2023, under Section 26 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L.T. 9653/17/23]

III. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Indian Council of Forestry Research and Education (ICFRE), Dehradun, Uttarakhand, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9654/17/23]

### Notification of the Ministry of Consumer Affairs, Food and Public Distribution

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति):** महोदय, मैं मूल अधिसूचना सं. का.आ. 371 (अ), दिनांक 8 फरवरी, 2017 में कतिपय प्रविष्टियों का प्रतिस्थापन करके, जैसा कि उसमें उल्लेख किया गया है, उक्त अधिसूचना में संशोधन करने वाली आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्षित परिदान) अधिनियम, 2016 की धारा 7 के अधीन जारी उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) की अधिसूचना सं. का.आ. 1392 (अ), दिनांक 23 मार्च, 2023, की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ।

[Placed in Library. See No. L.T. 9712/17/23]

### Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:—

- (1) S.O. 1207 (E), dated the 14<sup>th</sup> March, 2023, amending the Policy Conditions under ITC HS code 2515 of Chapter 25 and 6802 of Chapter 68 of Schedule-I (Import Policy) of ITC (HS) 2022.
- (2) S.O. 1389 (E), dated the 22<sup>nd</sup> March, 2023, amending the Import Policy Condition of Urea [Exim Code 31021000] in the ITC (HS) 2022, Schedule – I (Import Policy).
- (3) S.O. 1390 (E), dated the 22<sup>nd</sup> March, 2023, amending the Export Policy of Bio-fuels under Chapter 27 of Schedule 2 (Export Policy) ITC (HS) classification of Export and Import.
- (4) S.O. 1565 (E), dated the 31<sup>st</sup> March, 2023, notifying the Foreign Trade Policy, 2023.
- (5) S.O. 1586 (E), dated the 1<sup>st</sup> April, 2023, amending the Import Policy Condition under Chapter 29 of ITC (HS) 2022, Schedule – I (Import Policy).
- (6) S.O. 1587 (E), dated the 1<sup>st</sup> April, 2023, amending the Export Policy of items under HS Codes 27101241, 27101242, 27101243, 27101244, 27101249, 27101941, 27101944 and 27101949 of Chapter 27 of Schedule 2 of the ITC (HS) Export Policy.

- (7) S.O. 1677 (E), dated the 6<sup>th</sup> April, 2023, for streamlining the Halal Certification Process for Meat and Meat Products.
- (8) S.O. 2127 (E), dated the 8<sup>th</sup> May, 2023, amending the Import Policy Condition of Apples under ITC (HS) 08081000 of Chapter-08 of ITC (HS), 2022, Schedule-I (Import Policy).
- (9) S.O. 2242 (E), dated the 22<sup>nd</sup> May, 2023, amending the Export Policy of Cough Syrup.
- (10) S.O. 2273 (E), dated the 24<sup>th</sup> May, 2023, amending the Export Policy of broken rice under HS Code 1006 40 00.
- (11) S.O. 2351 (E), dated the 29<sup>th</sup> May, 2023, syncing of ITC (HS), 2022-Schedule-1 (Import Policy) with the Finance Act, 2023 and the Foreign Trade Policy, 2023.
- (12) S.O. 2408 (E), dated the 2<sup>nd</sup> June, 2023, amending the Import Policy Condition 6 (Pet Coke) under Chapter 27 of Schedule –I (Import Policy) of ITC (HS) 2022.
- (13) S.O. 2626 (E), dated the 14<sup>th</sup> June, 2023, amending the Import Policy and Policy Condition of Copra under ITC (HS) Code 12030000 of Chapter 12 of ITC (HS), 2022, Schedule-I, Import Policy.
- (14) S.O. 2755 (E), dated the 23<sup>rd</sup> June, 2023, amending the Export policy of HS Code 2610.
- (15) S.O. 2769 (E), dated the 26<sup>th</sup> June, 2023, amending the Policy Condition of Sl.No. 55 & 57, Chapter 10 Schedule-2, of ITC (HS) Export Policy, 2018.
- (16) S.O. 2826 (E), dated the 30<sup>th</sup> June, 2023, amending the Import Policy Condition of Cigarette Lighters Covered under CTH 9613 of Chapter 96 of Schedule –I (Import Policy) of ITC (HS) 2022.
- (17) S.O. 2901 (E), dated the 3<sup>rd</sup> July, 2023, amending the Import Policy Condition for items under ITC(HS) code 07019000 of Chapter 07 of ITC (HS), 2022, Schedule - I (Import Policy).
- (18) S.O. 2902 (E), dated the 3<sup>rd</sup> July, 2023, amending the Import Policy Condition under ITC (HS) 08028010 of Chapter 08 of ITC (HS) 2022, Schedule – I (Import Policy).

[Placed in Library. For (1) to (18) See No. L.T. 9714/17/23]

### **Notifications of the Ministry of Agriculture and Farmers Welfare**

**कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (सुश्री शोभा कारान्दलाजे):** महोदय, मैं नाशक कीट और नाशक जीव अधिनियम, 1914 की धारा 3 की उप धारा (1) के अधीन जारी

कृषि एवं किसान कल्याण मंत्रालय (कृषि एवं किसान कल्याण विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (1) S.O. 1801 (E), dated the 21<sup>st</sup> April, 2023, publishing the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2023.
- (2) S.O. 2153 (E), dated the 10<sup>th</sup> May, 2023, publishing the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2023.
- (3) S.O. 2360 (E), dated the 31<sup>st</sup> May, 2023, publishing the Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2023.
- (4) S.O. 2680 (E), dated the 19<sup>th</sup> June, 2023, publishing the Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2023.

[Placed in Library. For (1) to (4) See No. L.T. 9608/17/23]

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### REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON DEFENCE

LT. GEN. (DR.) D. P. VATS (RETD.): Sir, I lay on the Table, a copy (in English and Hindi) of the Thirty-ninth Report of the Department-related Parliamentary Standing Committee on Defence on the 'Inter-Services Organizations (Command, Control & Discipline) Bill, 2023'.

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### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD PROCESSING

**श्रीमती रमिलाबेन बेचारभाई बारा** (गुजरात): महोदय, मैं विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति (2022-23) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ :-

- (i) Fifty-seventh Report on 'The Coastal Aquaculture Authority (Amendment) Bill, 2023' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries); and



- (ii) Fifty-eighth Report on 'Research and Development in Farm Mechanization for Small and Marginal Farmers in the Country' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT**

**श्री विजय पाल सिंह तोमर** (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित श्रम, वस्त्र और कौशल विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

- (i) Forty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Thirty-sixth Report (Seventeenth Lok Sabha) on 'Implementation of Pradhan Mantri Kaushal Vikas Yojana (PMKVY)' relating to the Ministry of Skill Development and Entrepreneurship;
- (ii) Forty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Thirty-seventh Report (Seventeenth Lok Sabha) on 'Development of Manmade Fibre' relating to the Ministry of Textiles;
- (iii) Forty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Forty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Labour and Employment;
- (iv) Forty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Forty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Textiles; and
- (v) Forty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Forty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Skill Development and Entrepreneurship.
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## REGARDING POINT OF ORDER UNDER VARIOUS RULES AND OTHER ISSUES

MR. CHAIRMAN: I have to inform hon. Members that the Business Advisory Committee, in its meeting held yesterday, the 20<sup>th</sup> July, 2023, has allotted time for Government Legislative and other Business as follows... *...(Interruptions)...* Statutory Resolution seeking disapproval of the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023, promulgated by the President of India on 19<sup>th</sup> of May, 2023, and consideration... *...(Interruptions)...*

**श्री संजय सिंह** (राष्ट्रीय राजधानी क्षेत्र ,दिल्ली) : सर, यह गैर-संवैधानिक बिल है, तो ये इसे क्यों लेकर आ रहे हैं? *...(व्यवधान)...* सर, इसे तो हमने असंवैधानिक बोल दिया था। *...(व्यवधान)...* सर, यह गैर-संवैधानिक बिल है। *...(व्यवधान)...* कल हमने बीएसी में इसका विरोध किया था। *...(व्यवधान)...*

MR. CHAIRMAN: Please let me... *...(Interruptions)...*

**श्री संजय सिंह**: ये लोग गैर-संवैधानिक बिल कैसे लेकर आ सकते हैं? *...(व्यवधान)...*

MR. CHAIRMAN: Can't you have some decorum? *...(Interruptions)...* Can't you have some decorum on this? *...(Interruptions)...*

**श्री संजय सिंह**: यह सदन संवैधानिक *...(व्यवधान)...* गैर-संवैधानिक बिल कैसे लेकर आ सकते हैं? *...(व्यवधान)...* संविधान के खिलाफ बिल कैसे लेकर आ सकते हैं? *...(व्यवधान)...* भारत के संविधान के खिलाफ बिल कैसे लेकर आ सकते हैं? *...(व्यवधान)...*

MR. CHAIRMAN: Please take your seats. *...(Interruptions)...*

**श्री संजय सिंह**: सर, क्या भारत की संसद में संविधान के खिलाफ काम होगा? *...(व्यवधान)...* संविधान के खिलाफ बिल कैसे लेकर आ सकते हैं? *...(व्यवधान)...* +

MR. CHAIRMAN: Please take your seats. *...(Interruptions)...*

SHRI RAGHAV CHADHA (Punjab): Sir, I have a point of order. *...(Interruptions)...*

MR. CHAIRMAN: Please take your seat. *...(Interruptions)...*

DR. K. KESHAVA RAO (Telangana): Sir, I wish to raise a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*... Dr. Keshava Rao wants to raise a point of order. Take your seat. I shall allow him. ...*(Interruptions)*... Let there be order in the House. ...*(Interruptions)* ... Let there be order in the House. ...*(Interruptions)* ... Please take your seat. ...*(Interruptions)* ... Hon. Members, I have said on a number of occasions ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... I give time to everyone in accordance with the rules. This House is the Upper House; this House is the House of Elders. Our conduct is being watched by more than 1.3 billion people. We have to exemplify our conduct so that we can be appreciated. ...*(Interruptions)*...

SHRI SANJAY SINGH: The whole country is watching their conduct. ...*(Interruptions)*...

MR. CHAIRMAN: Can you keep quiet for a moment? It has become your habit to rise and raise a point. I give time to everyone. It is not a public street; it is not a platform. ...*(Interruptions)*... Keep your silence, please. ...*(Interruptions)*... Dr. Keshava Rao ...*(Interruptions)*...

**श्री संजय सिंह:** सर, ये गैर-संवैधानिक बिल लेकर आ रहे हैं। ...*(व्यवधान)*...

MR. CHAIRMAN: What is गैर-संवैधानिक? Read the Constitution, get guidance and get enlightened so that people do not laugh at us. What is unconstitutional is not in a word. ...*(Interruptions)*...

**श्री संजय सिंह:** सर, मैंने आपको कल बताया था। ...*(व्यवधान)*...

MR. CHAIRMAN: That is why you need to study. ...*(Interruptions)*... Dr. Keshava Rao.

DR. K. KESHAVA RAO: Sir, I am seeking only a clarification. I am not on a point of order. I am seeking a clarification from the Chairman over the subject that the House is taking up. The clarification is: If a Court takes up the issue which the House is discussing, do we allow it? I am leaving it to you. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, I need to inform you that Dr. Keshava Rao has raised a good issue and the issue is that if a matter is pending before a court of law, should this House consider it. Am I right?

DR. K. KESHAVA RAO: It has already been taken up. It is *sub judice*. Yesterday only, it has been taken up and referred to ...*(Interruptions)*...

MR. CHAIRMAN: I get your point. Hon. Members, the entire country has to be enlightened by us. The entire country has to get our message. What does the Constitution say on this? There is a constitutional prescription that put a bar on discussion in the House in a very qualified manner. I had the occasion to give my ruling on a point of order that this House is entitled to discuss everything under the planet with one restriction and that restriction, hon. Members, is germane to the issue that Dr. Keshava Rao raised and that is Article 121. It is for this House to generate light all around; it is for this House to clear the confusion and to clear the cloudy weather. Article 121 says, "Restriction on discussion in Parliament." Am I clear? So, the only restriction generated in the Parliament has been given to us by our founding fathers. Raghav Chadhaji, listen to it; you need to understand it. Hon. Members, "No discussions shall take place in Parliament with respect to the conduct of any Judge of the Supreme Court or of a High Court in the discharge of his duties..." and that is also restricted; that can also be done, but there is another method and that is "...except upon a motion for presenting an address to the President praying for the removal of the Judge as hereinafter provided." ...*(Interruptions)*... Hon. Members ...*(Interruptions)*... Let me conclude. ...*(Interruptions)*... Therefore, the concept of *sub judice* is totally misconceived. ...*(Interruptions)*...

**श्री संजय सिंह:** जिसने पाँच जजों का फैसला आठ दिन में बदल दिया, ...*(व्यवधान)*...

MR. CHAIRMAN: I know. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Don't talk on an issue on which you are not prepared. ...*(Interruptions)*...

**श्री संजय सिंह:** उस सरकार से आप उम्मीद करेंगे कि वह संविधान की रक्षा करेगी! ...*(व्यवधान)*...

MR. CHAIRMAN: Mr. Sanjay Singh, I may have to name you. ...*(Interruptions)*... I may have to name you. Take your seat. ...*(Interruptions)*... I have not given you

permission to speak. ...*(Interruptions)*... Mr. Chadha, you are not on your seat. ...*(Interruptions)*... Is it the conduct you have learnt? Is it your conduct that you will travel all over the House? ...*(Interruptions)*... I can tell you. Take your seat. Don't run down your reputation. Sit down. ...*(Interruptions)*...

SHRI PRAMOD TIWARI (Rajasthan): Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Pramod Tiwari has a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. Pramodji, what is your point of order?

**श्री प्रमोद तिवारी:** सर, मुझे बहुत विनम्रता और आदर के साथ आपसे कहना है कि आज हम सभी ने आपका ध्यान ...*(व्यवधान)*...

MR. CHAIRMAN: One second, let there be order in the House. ...*(Interruptions)*... Take your seat. Mr. Raghav Chadha, you can't behave like a delinquent student. You must learn to be decorous. ...*(Interruptions)*... Take your seat when others are speaking. That is the minimum requirement. Yes, Mr. Tiwari, go ahead.

**श्री प्रमोद तिवारी:** मैं बहुत ही विनम्रता के साथ आग्रह करना चाहता हूँ कि आपकी बात अपनी जगह है।

MR. CHAIRMAN: What is your point of order?

**श्री प्रमोद तिवारी:** सिर्फ यह प्वाइंट ऑफ ऑर्डर है कि मणिपुर की वजह से पूरा देश जल रहा है, शर्मिंदा है। जो घटना घटित हुई है, उस पर मुख्य मंत्री ने कहा है कि ऐसी सैकड़ों घटनाएं हुई हैं...*(व्यवधान)*...

MR. CHAIRMAN: Consideration and passing of the Forest Conservation (Amendment) Bill, 2023...*(Interruptions)*...

**श्री संजय सिंह:** सर, आपने कहा है कि सबको मौका देंगे ...*(व्यवधान)*...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order.

MR. CHAIRMAN: Do you really have a point of order? Are you sure about it? ...*(Interruptions)*... Mr. Derek O'Brien, please go ahead with your point of order. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: I have a point of order today. It is relating to Rules 261 and 262, at Page 91, regarding expunging the words used in the Parliament. I have got two examples which we can quickly correct. Rule 261 states as to what can be used and what can't be used.

MR. CHAIRMAN: What is your point of order?

SHRI DEREK O'BRIEN: It is about the words being used in the Parliament.

MR. CHAIRMAN: What is your point of order?

SHRI DEREK O'BRIEN: Sir, my point of order is under Rule 261...*(Interruptions)*...

MR. CHAIRMAN: Mr. Raghav Chadha, take your seat. Is something wrong with your seat? Every time you jump. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: Sir, I am waiting for my turn. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, my point of order is about the words which can be used in this House or not. That is my limited point of order. I am going to give you examples under Rules 261 and 262.

MR. CHAIRMAN: That is very fine, but what is your point of order? ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Three words were expunged. I am going to give you four words. Yesterday, we said, \* ...*(Interruptions)*...

MR. CHAIRMAN: Please... ...*(Interruptions)*... The House is adjourned to meet at 2.30 p.m. today.

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\* Expunged as ordered by the Chair.

*The House then adjourned at nineteen minutes past eleven of the clock.*

*The House reassembled at thirty minutes past two of the clock,  
MR. CHAIRMAN in the Chair.*

#### # RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: Hon. Members, I have to inform you that the Business Advisory Committee in its meeting held yesterday, the 20<sup>th</sup> July, 2023 has allotted time for Government Legislative and Other Business. ...*(Interruptions)*...

**श्री संजय सिंह** (राष्ट्रीय राजधानी क्षेत्र ,दिल्ली): सर, सारे अपोज़िशन ने इसका विरोध किया था। ...*(व्यवधान)*...

MR. CHAIRMAN: The Report of the Business Advisory Committee re. Government Business be taken to be laid on the Table of the House. ...*(Interruptions)*...

	Time Allotted
1. Statutory Resolution seeking disapproval of the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023 (No.1 of 2023) promulgated by the President of India on the 19 <sup>th</sup> of May, 2023; and	Three Hours (These Bills to be
2. Consideration and passing of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, after its introduction - <b>to replace an Ordinance</b>	discussed together)
3. Consideration and passing of the Forest (Conservation) Amendment Bill, 2023, after it is reported by the Joint Parliamentary Committee and considered and passed by Lok Sabha.	Two Hours
4. Consideration and passing of the Cinematograph (Amendment) Bill, 2023	Two Hours
5. Consideration and passing of the following Bills, after they are introduced, considered and passed by Lok Sabha:-	
a. The National Nursing and Midwifery Commission Bill,	Two Hours

# Laid on the Table.

2023		
b.	The National Dental Commission Bill, 2023	Two Hours
6.	Consideration and passing of the following Bills, after their introduction:-	
a.	The Digital Personal Data Protection Bill, 2023	Six Hours
b.	The Advocates (Amendment) Bill, 2023	One Hour
c.	The Registration of Births and Deaths (Amendment) Bill, 2023	Four Hours
d.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023	Two Hours
e.	The Mines and Mineral (Development and Regulation) Amendment Bill, 2023	Two Hours
f.	The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023	Two Hours
g.	The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023;	Two Hours
h.	The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023; and,	(These Bills
i.	The Jammu and Kashmir Reservation (Amendment) Bill, 2023	to be discussed together)

...(Interruptions)...

The House is adjourned to meet at 1100 hours on Monday, the 24<sup>th</sup> July, 2023.

*The House then adjourned at thirty-two minutes past two of the clock till eleven of the clock on Monday, the 24<sup>th</sup> July, 2023*



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